

**Statement-II**

*Domestic Sales of Petroleum Products by Private Oil Companies \**  
*during the years 2008-09, 2009-10 and 2010-11*

(in Thousand Metric Tonne)

Products	2008-2009		2009-2010		2010-2011	
	EOL	RIL	EOL	RIL	EOL	RIL
Petrol	53	12	178	18	156	80
ATF	Nil	Nil	4	Nil	Nil	Nil
Diesel	252	4	694	358	413	673
Fuel oil	492	Nil	657	Nil	607	Nil
Bitumen	127	Nil	509	Nil	400	Nil

\* Source: Petroleum Planning Analysis Cell (PPAC), Essar Oil Limited (EOL) and Reliance Industries Limited (RIL).

**Blending of petrol with Ethanol**

2300. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) how much Oil Marketing Companies (OMCs) are saving by using only 5 per cent blending of petrol with Ethanol;

(b) whether Government is aware that the prices are going up internationally and thereby the retail prices in the country are also going up; and

(c) if so, the steps Government is taking to ensure 10 per cent blending of petrol with Ethanol as envisaged in 2006?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Details of savings generated by Oil Marketing Companies (OMCs) during last three years by implementing 5% Ethanol Blended Petrol (EBP) Programme is estimated as under:

(in ₹. crores)

	IOCL	HPCL	BPCL
2008-09	64.10	31.32	35.47
2009-10	9.10	4.53	8.01
2010-11	68.02	33.56	53.70

(b) The international price of crude oil has been rising consistently in the recent past. The average price of Indian Basket of crude oil has risen from \$69.76 per barrel in 2009-10 to \$85.09 per barrel during 2010-11 and to \$111.93 per barrel in 2011-12 (up to 18.8.2011). As a result, the Public Sector Oil Marketing Companies are incurring under-recoveries of ₹ 4.97 per litre on Diesel, ₹ 23.74 per litre on PDS Kerosene and ₹ 247 / per cylinder on Domestic LPG. At these rates, the OMCs are incurring daily under recovery of ₹ 235 crores.

(c) The Government has decided on 16.08.2010 that entire quantity of Ethanol made available by the manufacturers, at the price declared by the competent authority, would be absorbed for the Ethanol Blended Petrol (EBP) Programme upto a limit of 10%.

However, as per the availability of supply of Ethanol, presently 5% EBP Programme is under implementation in 13 States and 3 UTs. Due to non-supply of Ethanol in requisite quantity even for 5% blending level, OMCs are unable to raise the implementation level. Against an annual requirement of 105 crore litres of ethanol for blending upto 5% in the entire notified area, only 55.87 crore litres of ethanol could be contracted in 13 States and 3 UTs. Out of this, only 28.79 crore litres could be procured upto 31.07.2011.

#### **Payment of additional cash subsidy to oil companies**

2301. SHRI RAMDAS AGARWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government had approved ₹ 20,001 crore as additional cash subsidy to State-owned oil companies so as to compensate them for selling fuel below cost price in 2010-11 fiscal;

(b) if so, the amount of cash compensation paid as subsidy to PSU oil companies in 2010-11 in comparison to last three years; and